

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 60527/2026

[Arising out of impugned final judgment and order dated 29-11-2024 in CRA No. 1661/2022 passed by the High Court of Chhattisgarh at Bilaspur]

CHINTAMANI @ CHINTU PATEL

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

IA No. 307939/2026 - CONDONATION OF DELAY IN FILING

IA No. 307940/2026 - EXEMPTION FROM FILING O.T.

Date : 14-10-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. Arjun Garg- 1807, AOR
Mr. Saurav Kumar, Adv.
Ms. Arushi Kulshrestha, Adv.
Ms. Muskan Bensla, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We heard the learned counsel appearing for the petitioner-convict.
3. It appears from the materials on record that the petitioner was put to trial in the Court of 1st Additional Sessions Judge, Saraipali, District Mahasamund, State of Chhattisgarh in Sessions Trial No.29 of 2021 for the offence

punishable under Section 302 of the Indian Penal Code (for short, 'the IPC').

4. At the end of the trial, the Trial Court held the petitioner guilty of the alleged crime and sentenced him to undergo life imprisonment with fine.

5. The petitioner went in appeal before the High Court. The High Court, as usual, in a very slipshod manner and without any understanding of law partly allowed the appeal by altering the conviction from Section 302 to Section 304 Part II of the IPC.

6. It appears, High Court overlooked the nature of the injuries sustained by the deceased, the weapon of offence used for the commission of the crime and also the genesis of the occurrence.

7. Let notice be issued to the petitioner, calling upon him to show cause as to why the order of the High Court should not be set aside and the judgment and order passed by the Trial Court holding him guilty of the offence of murder should not be restored. This part we shall consider having regard to the overall merits of the case.

8. Issue notice to the petitioner as well as to the State of Chhattisgarh, returnable on 18.11.2026.

9. Dasti service, in addition, is permitted.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)